



Government of Jammu and Kashmir
Civil Secretariat, Home Department
Jammu/Srinagar.

NOTIFICATION.

Srinagar, the 30th August, 2016

SRO 277 Whereas, on 02.02.2012, Police Station, Chadoora received an information to the effect that one Latief Ahmad Rather S/o Habib-Ullah Rather R/o Badipora after joining the ranks of militants has become member of banned LeT Outfit and is active in promoting terrorist activities in the area. Further, the accused was instigating the general public for seceding J&K state from the Union of India; and

Whereas, in this connection, Case FIR No. 228/2012 under section 13 of the Unlawful Activities (Prevention) Act, 1967 was registered at Police Station, Chadoora, Budgam and investigation initiated; and

Whereas, during the course of investigation, two letter pads of the banned LeT outfit were recovered from his possession. On the basis of statement of witnesses and other evidence, the Investigating Officer has established a prima-facie case against the accused person under section 13 of the Unlawful Activities (Prevention) Act, 1967; and

Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967 has independently scrutinized the Case Diary file and all other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the accused person; and

Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available against the accused person for his prosecution under the aforesaid provision of law.

Now, therefore, in exercise of the powers conferred under sub-section (1) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accords sanction for launching prosecution against accused person namely Latief Ahmad

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